

आयकर अपीलीय अधिकरण, 'सी' न्यायपीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH : CHENNAI

श्री एन.आर.एस. गणेशन, न्यायिक सदस्य एवं
श्री अब्राहम पी. जॉर्ज, लेखा सदस्य के समक्ष।
[BEFORE SHRI N.R.S. GANESAN, JUDICIAL MEMBER AND
SHRI ABRAHAM P. GEORGE, ACCOUNTANT MEMBER]

आयकर अपील सं./I.T.A. Nos.2301 & 2302/Mds/2016
निर्धारण वर्ष /Assessment years : 2003-04 & 2004-05

M/s. Sanmar Engineering
Services Limited,
(Earlier Sanmar Property
Development Limited)
No.9, Cathedral Road,
Chennai 600 086.

Vs. The Assistant Commissioner of
Income Tax,
Company Circle VI(1)
Chennai 600 034.

[PAN AAACS 8765K]
(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by : None
प्रत्यर्थी की ओर से /Respondent by : Shri. A.V.Sreekanth, IRS, JCIT.

सुनवाई की तारीख/Date of Hearing : 07-11-2016
घोषणा की तारीख /Date of Pronouncement : 07-11-2016

आदेश / O R D E R

PER ABRAHAM P. GEORGE, ACCOUNTANT MEMBER

When these appeals were called up for hearing, none appeared on behalf of assessee. Despite issue of notices to the address given in Form No.36, no authorized person had appeared on behalf of the

assessee. In the circumstances, we are of the opinion that the assessee are not interested in prosecuting the case. Following the decision of the Delhi Bench of the Tribunal in the case of *CIT v. Multiplan (India) Ltd. (38 ITD 320) (Del)*, we dismiss these appeals filed by the assessee, for non-prosecution.

2. In the result, the appeals filed by the assessee are dismissed

Order pronounced on Monday, the 7th day of November, 2016, at Chennai.

Sd/-

(एन.आर.एस. गणेशन))

(N.R.S. GANESAN)

न्यायिक सदस्य/JUDICIAL MEMBER

चेन्नई/Chennai

दिनांक/Dated:7th November, 2016

KV

Sd/-

(अब्राहम पी. जॉर्ज)

(ABRAHAM P. GEORGE)

लेखा सदस्य/ACCOUNTANT MEMBER

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant

3. आयकर आयुक्त (अपील)/CIT(A)

5. विभागीय प्रतिनिधि/DR

2. प्रत्यर्थी/Respondent

4. आयकर आयुक्त/CIT

6. गार्ड फाईल/GF